

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.212-IA/41(AHM)2024  
in  
**CP(CAA)/43(AHM)2023 in**  
**CA(CAA)/46(AHM)2022**

**Order under Sections 230-232 of**  
**Co. Act, 2013**

**IN THE MATTER OF:**

Manish Packaging Pvt Ltd  
(Demerged Co.)  
Addon Filmtech Pvt Ltd  
(Resulting Co.)

.....Applicants

**Order delivered on: 16/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**Present:**

For the Applicants : Ms. Noopur K. Dalal, Adv.

**ORDER**

IA/41(AHM)2024

Applicants filed this IA for rectification/correction in paragraph-10 of the order dated 16.04.2024 passed by this Tribunal in CP(CAA)/43(AHM)2023 in CA(CAA)/46(AHM)2022.

Heard Ld. Counsel for the applicants.

On perusal of the aforesaid order, it is found that there is an inadvertent typographical error in the last line of para-10. Hence, the last line of para-10 of the aforesaid order be read as under:-

*"..... The Scheme envisages Demerger of three units, Solar Plant & Head Office of the Demerged Company-Manish Packaging Private Limited with the Resulting Company-Addon Filmtech Private Limited".*

Save and except the above corrections, order dated 16.04.2024 shall be read along with this order.

Accordingly, IA/41(AHM)2024 stands allowed and disposed of.

Sd/-  
**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-  
**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**